

(Bench No.1)

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD.

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Registration No. T.A. 1517 of 1986

Jai Narain Misra. . .vs. . .Union of India .

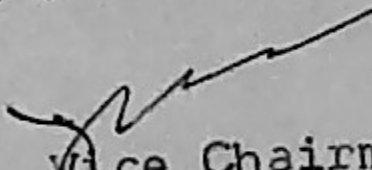
Hon'ble Justice Shri S.Zaheer Hasan, Vice Chairman.
Hon'ble Shri Ajay Johri, Member(A).

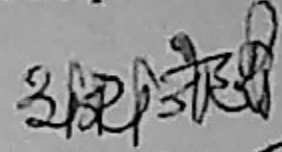
Plaintiff Jai Narain Misra was Rakshak
in the Railway Protection Force. He filed Suit
No. 93 of 1980 in the court of Civil Judge,
Maliabad, (Lucknow) challenging the order of
removal from service. This suit has been trans-
ferred to this Tribunal under Section 29 of the
Administrative Tribunals Act (XIII of 1985).

Section 2 of the Administrative Tribunals
Act lays down that the provisions of this Act shall
not apply to any member of the Naval, Military
or Air Force or of any other armed forces of the
Union. According to Section 3 of the Railway
Protection Force Act, as amended by Act 60 of
1985 (on 6.9.1985), Railway Protection Force is
an armed force of the Union. In this view of the
matter, this Tribunal cannot take cognizance of
this case.

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The file of Suit No. 93 of 1980 be re-transmitted to the Civil Judge(I), Lucknow, through the District Judge, Lucknow for necessary action.

January 7, 1987.  Vice Chairman.
R.Pr.


Member(A).